

**National Company Law Tribunal**


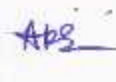
**Allahabad Bench**

**CP NO 120/ND/2012**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 21.02.2017**

**NAME OF THE COMPANY: M/s Gomti Prakashan Pvt Ltd**

**SECTION OF THE COMPANIES ACT: U/S 397/398 of Companies Act, 2013**

| <u>Sl. NO.</u> | <u>Name</u>       | <u>Designation</u> | <u>Representation</u> | <u>Signature</u>  |
|----------------|-------------------|--------------------|-----------------------|---|
| <u>1.</u>      | Dr. Pawan Jaiswal | PCMA               | Petitioner            |  |
| <u>2.</u>      | Ashish Kr. Sriv   | Adv.               | Respondent            |  |

**Order dated 21.02.2017**

**CP No. 120/ND/2012 M/s Gomti Prakashan Pvt Ltd**

Parties are represented by their respective counsel. Dr. Pawan Jaiswal representing the respondent company in CP No. 106 to 108 (ND)2012 intimates that respondent has preferred an appeal against the order impugned dated 30.01.2017 for the Division Bench of this Tribunal and matter is likely to be listed for hearing on stay before the Hon'ble NCLAT in near future.

Therefore, case is adjourned for the report of the Regional Director subject to further order in appeal.

  
SH. H.P. CHATURVEDI (Judicial Member)

21/02/2017